

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO - 2791  
ANSWERED ON – 19/12/2024

**INDIAN PRISONERS IN FOREIGN JAILS**

2791. SHRI ANIL KUMAR YADAV MANDADI

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether Government has put in place a robust mechanism to transfer Indians languishing in jail in foreign countries to India so that they can serve the remaining sentence in India;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
(SHRI KIRTI VARDHAN SINGH)

(a to c) The Government attaches high priority to the safety, security and well-being of Indians in foreign countries, including those in foreign jails. Indian Missions/Posts abroad remain vigilant and closely monitor the incidents of Indian nationals being put in jail in foreign countries for violation/ alleged violation of local laws. As soon as the information about the detention/arrest of an Indian national is received by an Indian Mission/Post, it immediately gets in touch with the local Foreign Office and other concerned local authorities to get consular access to the detained/arrested Indian national to ascertain the facts of the case, confirm his or her Indian nationality and ensure his or her welfare. Missions/Posts remain vigilant to ensure that rights of the Indian prisoners in foreign jails are protected.

India has signed 31 bilateral Agreements on Transfer of Sentenced Persons by virtue of which Indian prisoners lodged in foreign countries can be transferred to India to serve the remainder of their sentence and vice-versa. These are Australia, Bahrain, Bangladesh, Bosnia & Herzegovina, Brazil, Bulgaria, Cambodia, Egypt, Estonia, France, Iran, Israel, Italy, Kazakhstan, Republic of Korea, Kuwait, Maldives, Mauritius, Mongolia, Qatar, Russia, Saudi Arabia, Somalia, Spain, Sri Lanka, Thailand, Turkiye, United Arab Emirates (UAE), United Kingdom and Vietnam.

India has also signed two multilateral conventions on Transfer of Sentenced Persons, namely Inter-American Convention on Serving Criminal Sentences Abroad and Council of Europe Convention on Transfer of Sentenced Persons, by virtue of which sentenced persons of member States and other countries which have acceded to these conventions can seek transfer to their native countries to serve the remainder of their sentence.

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